

The Minister of Home Affairs (Pandit G. B. Pant) : (a) The strength of the Kerala High Court has been fixed at eight Judges.

(b) There are two vacancies to be filled.

Assistants in Central Secretariat

755. Shri D. C. Sharma : Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 850 on the 22nd August, 1956 and state :

(a) whether it is a fact that although a number of persons have obtained more than the prescribed minimum number of marks i.e. 40 per cent in the November, 1955 test, they have not even been declared qualified ; and

(b) if so, the number of such persons and how many of them are in Government service?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) It is entirely within the discretion of the Union Public Service Commission to prescribe a qualifying standard in terms of marks for each of the competitive examinations held by them, and they do not announce these standards. But, with respect to the last Assistants Grade Examination, it is seen that 1136 candidates who had secured 45 per cent of the aggregate marks have been declared qualified by the Commission.

(b) The information is not available as only the dossiers of qualified candidates are with the Ministry of Home Affairs.

'Sandwich' Course Scheme

756. Shri D. C. Sharma : Will the Minister of Education be pleased to state :

(a) whether it is a fact that the Government of India have formulated an Industrial Training Scheme known as "SANDWICH" Course;

(b) if so, whether the centres for the same have been selected;

(c) the number of centres, seats for each and the places of their location; and

(d) when the scheme is likely to be started?

The Deputy Minister of Education (Dr. M. M. Das) : (a) Yes.

(b) and (c) The necessary details are being worked out.

(d) The scheme will be introduced as soon as the necessary arrangements have been completed.

Indian Olympic Association

757. Shri M. Islamuddin : Will the Minister of Education be pleased to refer to the reply given to Question No. 1467 on the 27th August, 1956 and state the amount of assistance rendered during 1955-56 and 1956-57 so far to the Indian Olympic Association indicating separately the amount under each head?

The Deputy Minister of Education (Dr. M. M. Das) : A grant of Rs. 1,57,496/2/3 and a loan of Rs. 1,10,500/- has been made for meeting expenditure in connection with the transport, board and lodging, out-of-pocket expenses etc. of players and Chef-de-Mission for 1956 Olympic Games in Melbourne during 1956-57. No separate allocation was made for each item. No grant was paid in 1955-56.

Special Police Establishment

758. Dr. Satyawadi : Will the Minister of Home Affairs be pleased to state :

(a) whether it is a fact that the Special Police Establishment, Intelligence Bureau and the Delhi State Police are being maintained as separate organisations under the control of separate Inspectors-General of Police in Delhi which is a Centrally administered area;

(b) whether it is also a fact that there is disparity of grades of pay of non-gazetted ranks in these organisations and if so, the reasons thereof; and

(c) whether Government have considered the desirability of combining the three organisations under one cadre?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) Yes.

(b) There is no disparity in the grades of pay admissible to the non-gazetted staff in the Delhi Police, Special Police Establishment and the Intelligence Bureau so far as the officers taken on deputation are concerned. There is, however, a slight disparity between the scales of pay admissible to the directly recruited officers in the Delhi Police on one side and such officers in the Intelligence Bureau and the Special Police Establishment on the other. The reason for this disparity is that the non-gazetted staff of the Delhi Police is borne on the joint Punjab-Delhi Cadre and the scales of pay obtaining